

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**I.A. No. 21 of 2011 In**  
**DFR 19 of 2011**

**Dated : 8<sup>th</sup> March, 2011**

**Present:      Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Konark Power Project Limited** **... Appellant(s)**

**Versus**

**Bangalore Electricity Supply Company Limited** **...Respondent(s)**

**Counsel for the Appellant(s):              Mr. T.N. Rao**

**ORDER**

**I.A. No. 21 of 2011**  
*(Condone delay Application)*

This is an application to condone the delay of 62 days in filing the Appeal as against the Order dated 16.09.2010. All the respondents have been served and affidavit of service has also been filed.

We have heard the learned counsel for the applicant/appellant.

We find that there is sufficient cause to condone the delay. Accordingly, the delay is condoned. The application is disposed of.

The Registry is directed to number the Appeal and post the matter for Admission on **16.03.2011.**

**( V.J. Talwar )**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

Ts/ks